

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 124
(IB)-495(PB)/2019

IN THE MATTER OF:

Min Mac Consulting Pvt. Ltd.

.... Applicant/petitioner

Vs.

Ansal API Infrastructure Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 16.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):-

Ms. Dharini Windlass, Adv.

For the respondent:

Ms. Henna George, Advocate

ORDER

On 25.04.2019, we have passed the following order:-

“Despite the time granted, reply has not been filed. A further time of one week is sought. The needful shall now be done within a week with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the counsel opposite.

List for arguments on 16.05.2019.”

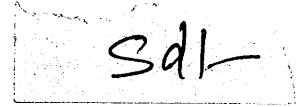
Accordingly, reply was required to be filed within a week and a period of more than three weeks has gone by, but the reply has not been filed. A request for further time has been made to file reply within a week. We accept the request but the same shall be subject to payment of Rs. 10,000/- as costs payable to the petitioner.



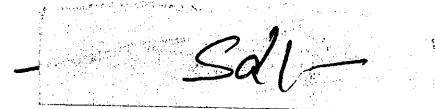
Rejoinder, if any, be filed within a week thereafter with a copy in advance to the counsel opposite.

We have repeatedly observed that pendency of talks for settlement are not be regarded as a valid excuse for non-filing of pleadings.

List for arguments on 07.06.2019.



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

16.05.2019.
Aarti Makker